

S.No.	Name of State	Commission amounts
15.	Punjab	75
16.	Tamil Nadu	20
17.	Tripura	9
18.	Manipur	N.A.
19.	Rajasthan	511
20.	Meghalaya	N.A.
21.	Uttar Pradesh	18
22.	West Bengal (including Sikkim)	8
Total		2166 (apprx.)

Central Excise on Rosin

4450. SHRI CHAMAN LAL GUPTA:
SHRI NARAYAN ATHAWALAY:
SHRI NAMDEO DIWATHE:

Will the Minister of FINANCE be pleased to state:

(a) whether imposition of Central Excise duty on rosin units for cottage and small scale units operating without power is effecting over large number of workers in the States of J & K, Himachal Pradesh, Punjab and U.P.;

(b) if so, whether the Government have received representation to this effect from various organisations;

(c) if so, the reaction of the Government to the various observations/points made therein; and

(d) the amount of Central excise collected from aforesaid SSI units after imposition of central excise duty?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). Exemption from central excise duty on rosin, manufactured without the aid of power, was withdrawn in the budget for the year 1994-95 and duty at the rate of 20% was levied on such rosin. Government have received representations stating that the withdrawal of excise duty exemption on rosin manufactured without the aid of power has created adverse impact on such units. These are under consideration.

(d) The duty collected (provisional) from units manufacturing rosin without the aid of power during the period 1994-95 and 1995-96 is given below:

1994-95	Rs. 1.20 crore
1995-96	Rs. 1.07 crore

Import Duty on Crude Oil

4451. SHRI K.S. RAYADU: Will the Minister of FINANCE be pleased to state:

(a) whether the Petroleum and Natural Gas Authorities and Indian Oil Corporation have approached for a further cut in crude oil import duties to reduce the cost of importing crudes; and

(b) if so, the action taken by the Government thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b). Ministry of Petroleum and Natural Gas have suggested to consider reduction of import duty on Petroleum Products. The suggestion is under examination.

Promotion of Exports in Computer and Software

4452. SHRIMATI SUMITRA MAHAJAN: Will the Minister of COMMERCE be pleased to state:

(a) whether any Government organisation exists to promote exports to developed countries in the field of computer and software including data processing;

(b) if so, the details thereof; and

(c) if not, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c). The Electronics and Computer Software Export Promotion Council Promotes exports in the field of electronics and computer software. The Council is a non-profit organisation registered under the Societies Registration Act.

[Translation]

Demand/Supply of Paper

4453. SHRI SOHAN BEER: Will the Minister of INDUSTRY be pleased to state:

(a) the annual demand and availability of paper in the country;

(b) the details of paper mills set up in the country and their annual production capacity thereof, separately, State-wise;

(c) whether the raw material required for the production of paper is available in adequate quantities in the country;

(d) whether the Government propose to issue licences for setting up of small paper mills in the country; and

(e) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Annual demand and production of common variety of paper and paperboard in the country during the year 1995-96 has been around 28 lakh tonnes.

(b) A statement is enclosed.

(c) Although there is shortage of wood based raw material, there is no dearth of non-conventional raw material such as bagasse and agricultural residues which are being used for the manufacture of paper and paperboard in the country.

(d) and (e). Paper Industry has been partially delicensed since July, 1991. Paper units based on use of minimum of 75% pulp from non-conventional raw-materials such as agricultural residues etc., are exempt from industrial licensing. The Entrepreneurs have to only file an Industrial Entrepreneur Memorandum with the Secretariat for Industrial Approvals for establishing a new undertaking and effecting substantial expansion. Paper units using more than 25% wood based raw-materials are required to obtain Industrial Licence.

STATEMENT

S. No.	Name of the State/ Union Territory	No. of Paper Mills	Installed Capacity (MT/annum)
1.	Andhra Pradesh	19	4,26,620
2.	Assam	4	1,88,000
3.	Bihar	9	99,000
4.	Gujarat	55	3,69,199
5.	Haryana	18	1,54,860
6.	Himachal Pradesh	15	68,800
7.	Jammu & Kashmir	1	3,300
8.	Karnataka	17	2,06,570
9.	Kerala	4	36,650
10.	Madhya Pradesh	18	2,49,750
11.	Maharashtra	63	6,24,170
12.	Nagaland	1	33,000

S. No.	Name of the State/ Union Territory	No. of Paper Mills	Installed Capacity (MT/annum)
13.	Orissa	8	2,41,572
14.	Punjab	23	1,94,480
15.	Rajasthan	8	48,850
16.	Tamil Nadu	24	2,17,372
17.	Uttar Pradesh	68	3,36,365
18.	West Bengal	22	2,65,530
19.	Chandigarh	1	3,000
20.	Pondicheri	1	9,000
Total:		379	37,76,088

[English]

Loan Waiver Scheme

4454. SHRI SURESH PRABHU: Will the Minister of FINANCE be pleased to state:

(a) the details of the States which have represented to the Union Government against non-receipt of funds on account of loan waiver scheme;

(b) the reasons for this non-payment; and

(c) the amount involved therein?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). Presumably, the Hon'ble Member is referring to the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990. Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD) have reported that the claims of all banks have since been settled.

While making final settlement of the claims of all banks, Government of India had decided to settle the claims of the State Cooperative Banks (SCBs) and State Land Development Banks (SLDBs) after effecting a standard deduction of 5% of the total final claims, wherever penal interest was included in the claims. The final settlements were accordingly made. However, some of the SCBs and SLDBs had represented to Government in regard to the standard deduction but a decision was taken not to entertain such claims.